THE HIGH COURT OF MEGHALAYA SHILLONG

NOTIFICATION

Dated Shillong 19th February, 2025

No.HCM.II/123/2015/Pt.II/Estt./3 : With the approval of the Hon'ble, the Chief Justice, High Court of Meghalaya, it is hereby notified that the 21st February, 2025 shall be observed as a general holiday for the High Court of Meghalaya, the District Judiciary in East Khasi Hills/ West Khasi Hills/ South West Khasi Hills/ Eastern West Khasi Hills/ Ri-Bhoi/East Jaintia Hills and West Jaintia Hills District, the Meghalaya State Legal Services Authority and the Meghalaya State Judicial Academy on account of the "General Elections 2025 to the 2 (two) Autonomous District Councils in the State i.e., the Khasi Hills Autonomous District Council and the Jaintia Hills Autonomous District Council". Employees working in the District Judiciary of the Garo Hills who are electors under the Constituencies of the Khasi Hills Autonomous District Council and the Jaintia Hills Autonomous District Council shall be granted Special Leave.

By Order,

REGISTRAR GENERAL

Memo. No.HCM.II/123/2015/Pt.II/Estt./3-A Copy to:-

Dated Shillong 19th February, 2025

- 1. The Registrar-cum-PPS to the Hon'ble, the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of the Hon'ble, the Chief Justice.
- 2. The P.S. to Hon'ble Mr. Justice H. S. Thangkhiew, Judge, High Court of Meghalaya, Shillong for favour of His Lordship's kind information.
- 3. The P.S. to Hon'ble Mr. Justice W. Diengdoh, Judge, High Court of Meghalaya, Shillong for favour of His Lordship's kind information.
- The P.S. to Hon'ble Mr. Justice B. Bhattacharjee, Addl. Judge, High Court of Meghalaya, Shillong for favour of His Lordship's kind information.
- 5. The Secretary to the Government of Meghalaya, Law Department, Shillong for favour of kind information.
- The P.S. to Advocate General/Addl. Advocate General, Meghalaya, Shillong for favour of kind information.
- 7. The Member Secretary, Meghalaya State Legal Services Authority, Shillong for favour of kind information.
- 8. The Director, Meghalaya State Judicial Academy, Shillong for favour of kind information.
- 9. All District & Sessions Judges in Meghalaya for favour of kind information.
- 10. The Registrar (Administration), High Court of Meghalaya, Shillong for favour of kind information.

- 11. The Registrar (Judicial Service)-cum-Central Project Coordinator, High Court of Meghalaya, Shillong for favour of kind information.
- 12. The Judicial Magistrate First Class, Sub-Divisional Court, Sohra/ Amlarem/ Dadenggre for favour of kind information.
- 13.All Joint Registrars/Deputy Registrars/Assistant Registrars/Superintendents, High Court of Meghalaya, Shillong for favour of kind information.
- 14. The Deputy Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong for favour of kind information.
- 15. The President/Secretary, High Court of Meghalaya Bar Association, Shillong for favour of kind information.
- 16. The President/Secretary, all District Bar Associations in Meghalaya for favour of kind information.
- 17. The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the official website.
- 18. Notice board.
- 19. Office File.

REGISTRAR GENERAL

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